

**PROCEEDINGS OF THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI**

Sub: High Court of Andhra Pradesh – Amendment of Standing Order No: (S.O.) 113 of High Court Standing Orders 2004 with regard to disposal of Disciplinary Appeals filed under Rule 34 of A.P. Civil Services (Classification, Control and Appeal) Rules, 1991– **NOTIFIED.**

ORDER ROC.NO 379/SO/2025, DATED: 07.05.2025.

The High Court has resolved to amend Standing Order No : (S.O.) 113 of High Court of Andhra Pradesh Standing Orders 2004, regarding disposal of Disciplinary Appeals filed under Rule 34 of A.P. Civil Services (Classification, Control and Appeal) Rules, 1991, and the amended Standing Order reads as under:

S.O.No.113: Service Matters of A.P.J.M.S. Employees (including Administrative Appeals):- Administrative Appeals regarding promotions, etc., shall be preferred within six months from the date of receipt of the order by the incumbent under Rule 12 of A.P.J.M.S. Rules, while disciplinary appeals shall be preferred within three months, as per CCCA Rules.

Whenever any current is received with regard to the subject No.1, necessary entry will be made in the P.R.Book. After receipt of the Revision Petition/Administrative Appeals, Records and Remarks will be called from concerned Unit Head and, after receipt of records and remarks of the concerned District Judge, a detailed office note will be prepared along with Rule position, and placed before the Hon'ble the Chief Justice of the High Court for disposal either by himself or the Hon'ble Judge/Judges nominated by him for this purpose, as contemplated under Rule 34 of A.P. Civil Service (CC&A) Rules, 1991 for consideration and for passing necessary orders. Later, the proceedings will be issued.

The said amended Standing Order No. (S.O.) 113 of the High Court Standing Orders, 2004, will come into force with immediate effect.

YVSBupalle Sanku
REGISTRAR GENERAL

To

- 1) The Prl. Private Secretary to the Hon'ble the Chief Justice (with a request to place the same before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges (with a request to place the same before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court of Andhra Pradesh.
- 4) The Registrar (IT)-cum-Central Project Coordinator, High Court of Andhra Pradesh [with a request to instruct the concerned to place the same in High Court's website].
- 5) All the Unit Heads in the State of Andhra Pradesh.
- 4) All the Officers, High Court of Andhra Pradesh.
- 5) All the Section Heads, High Court of Andhra Pradesh.
- 6) The President, A.P. High Court Advocates' Association, Amaravati.
- 7) The President, A.P. High Court Advocates Clerks Association, Amaravati.
- 8) The Section Officer C Section, High Court of Andhra Pradesh.